## COURT-I IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 1382 OF 2018 IN</u> <u>APPEAL NO. 292 OF 2018 &</u> IA NOS. 1383 & 1384 OF 2018

Dated: 11<sup>th</sup> October, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. B. N. Talukdar, Technical Member (P&NG)

In the matter of:

Adani Gas Ltd. .... Appellant(s)

Versus

Petroleum & Natural Gas Regulatory Board & Ors. .... Respondent(s)

Counsel for the Appellant(s) : Mr. Vikas Singh, Sr. Adv.

Mr. Mahesh Agarwal

Mr. Buddy A. Ranganadhan

Mr. Aanchal Mullick

Mr. Shubham Ms. Dipika Kalia

Counsel for the Respondent(s) : Mr. Ramji Srinivasan, Sr. Adv.

Mr. Gaurav Juneja Mr. Ayush Jain

Mr. Bunmeet Singh Grover for R-2

Mr. Gaurav Mitra

Mr. Rohan Ganpathy for R-3

Mr. Gopal Jain, Sr. Adv. Mr. Sanjeet Singh for R-4

## <u>ORDER</u>

The Respondents concluded their arguments.

In order to reply, learned senior counsel arguing for Appellant submits that unless Board gives clarity why they have taken 2% to 100%

for rest of the bids excluding the three impugned bids in the meeting of Respondents held on 23-7-2018, the allegation of arbitrariness or favoritism cannot be answered in the reply. In that view of the matter, we direct Respondent Board to place Affidavit of a responsible person explaining the decision taken on 23-7-2018 as well as the reasons why 37 bids were rejected which includes the ground of high or low quote within 10 days with advance copy to the Appellant and other Respondents.

List the matter for further hearing on 29-10-2018.

Interim Order, if any, to continue till the next date of hearing, i.e. 29-10-2018.

(B. N. Talukdar)
Technical Member (P&NG)

(Justice Manjula Chellur)
Chairperson